DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE PUBLIC SHAREHOLDERS OF NEWTIME INFRASTRUCTURE LIMITED (FORMERLY KNOWN AS 'INTRA INFOTECH LIMITED)

Registered Office: Lotus Plaza, 732/1, Sector-14, Old M G Road, Gurgaon-122001, Haryana

Open Offer("Offer"/"Open Offer") for acquisition of upto 44289960 equity shares ("Offer Shares"), representing 26% of the total issued and paid up equity share capital of Newtime Infrastructure Limited ("Target"/"Target Company"/"NIL"),to the Public Shareholders of the Target Company by M/s Futurevision Consultants (P) Limited having its registered office situated at 4, Bhanot Apartment, Local Shopping Centre, Pushp Vihar, New Delhi-110062 and M/s Faith Advisory Services (P) Limited having its registered office situated at 4, Bhanot Apartment, Local Shopping Centre, Pushp Vihar, New Delhi-110062, India, incorporated under the Companies Act 1956, (hereinafter collectively referred to as the "Acquirers") alongwith Person Acting in Concert namely Mrs Anita Dham (Hereinafter referred to as "PACs") resident of B-7, Geetanjali Enclave, New Delhi-110017

This Detailed Public Statement (**DPS**) is being issued by the Manager to the Offer i.e., **D & A Financial Services (P) Limited**, on behalf of the Acquirers, namely, M/s Futurevision Consultants (P) Limited and M/s Faith Advisory Services (P) Limited alongwith PACs namely Mrs Anita Dham, pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") pursuant to Public Announcement dated 15th October, 2013 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, filed on 15th October, 2013 with Bombay Stock Exchange Limited ("BSE") and with the Securities and Exchange Board of India("**SEBI**") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations.

I. ACQUIRERS & PACs,TARGET COMPANY AND OFFER

1. Information about the Acquirers and PACs

(A) M/s Futurevision Consultants (P) Limited (Acquirer 1).

1. M/s Futurevision Consultants (P) Limited **(Hereinafter referred to as "Acquirer" or "FCPL")** was incorporated as a Private Limited Company under the name of Futurevision Consultants (P) Limited vide Certificate of Incorporation dated 6th July, 2011, with the Registrar of Companies N.C.T of Delhi and Haryana. At Present the Registered Office of the Company is situated at 4, Bhanot Apartment, Local Shopping Centre, Pushp Vihar, New Delhi-110062, Phone No. 011-41649800, Fax No. 011-29054554.
2. The main object of the acquirer comprised of providing advisory, financial, liasioning as well as management consultancy services in the field of industrial, administrative, real estate, architecture etc and also to act as a property consultants, insurance consultants, commission agents, debt recovery consultants etc.
3. The acquirer shares are not listed on any of the stock exchange in India.
4. As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
5. The Shareholding Pattern of the Acquirer Company as on date is given as under:

S. No.	Category	No. of Shares	% of shareholding
1.	Promoters and Persons Acting in Concert	6050000	100%
2.	Mutual Funds/FIIs/FIs/Banks	Nil	N.A
3.	Public and Others	Nil	N.A
	TOTAL	**6050000**	**100.00**

6. The Brief Financials of the acquirer are as under:

(Rs in Lacs)

Particulars	Year ended March 31, 2012 (Audited)	Year ended arch 31, 2013 (Audited)	Period ended October 12, 2013 (Audited)
Total Income/Net Income	Nil	Nil	Nil
Profit After Tax	((0.16)	(0.19)	(24.67)
Earnings Per Share (EPS) (In Rs)	(0.33)	(0.38)	(0.41)
Net worth	4.84	4.65	3579.97

7. As on date of DPS, the acquirer is not holding any equity shares of target company and also have not acquired any shares of target company during a period of preceding Twelve months from the date of public announcement.
8. Mrs Anita Dham is acting as a person acting in concert with the acquirer for the purpose of this instant offer.

(B) M/s Faith Advisory Services (P) Limited (Acquirer 2).

1. M/s Faith Advisory Services (P) Limited **(Hereinafter referred to as "Acquirer" or "FASPL")** was incorporated as a Private Limited Company under the name of Faith Advisory Services (P) Limited vide Certificate of Incorporation dated 15th July, 2011, with the Registrar of Companies N.C.T of Delhi and Haryana. At Present the Registered Office of the Company is situated at 4, Bhanot Apartment, Local Shopping Centre, Pushp Vihar, New Delhi-110062, Phone No. 011-41649800, Fax No. 011- 29054554.
2. The main object of the acquirer comprised of providing advisory, financial, liasioning as well as management consultancy services in the field of industrial, administrative, real estate, architecture etc and also to act as a property consultants, insurance consultants, commission agents, debt recovery consultants etc.
3. The acquirer shares are not listed on any of the stock exchange in India.
4. As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
5. The Shareholding Pattern of the Acquirer Company as on date is given as under:

S. No.	Category	No. of Shares	% of shareholding
1.	Promoters and Persons Acting in Concert	6050000	100%
2.	Mutual Funds/FIIs/FIs/Banks	Nil	N.A
3.	Public and Others	Nil	N.A
	TOTAL	**6050000**	**100.00**

6. The Brief Financials of the acquirer are as under:

(Rs in Lacs)

Particulars	Year ended March 31, 2012 (Audited)	Year ended arch 31, 2013 (Audited)	Period ended October 12, 2013 (Audited)
Total Income/Net Income	Nil	Nil	Nil
Profit After Tax	(0.16)	(0.19)	(24.67)
Earnings Per Share (EPS) (In Rs)	(0.33)	(0.38)	(0.41)
Networth	4.84	4.64	3579.97

7. As on date of DPS, the acquirer is not holding any equity shares of target company and also have not acquired any shares of target company during a period of preceding Twelve months from the date of public announcement .
8. Mrs Anita Dham is acting as a person acting in concert with the acquirers for the purpose of this instant offer.

(C) Mrs. Anita Dham (PACs).

1. Mrs Anita Dham, W/o of Shri Arvind Dham, aged about 52 years, is presently residing at B-7, Geetanjali Enclave, New Delhi-110017. She has done Bachelor of Architecture. She is working as Director of Hazel Real Estate (P) Ltd., Symbios Personel Advices and Services Limited, Solution with Style Consultants (P) Ltd., Aspire Tradex Pvt. Ltd., Faith Advisory Services (P) Ltd. and Futurevision Consultants (P) Ltd. She has versatile expertise in marketing and business development.
2. Mr Rohit Jasuja, Chartered Accountant (Membership No. 025335N) Proprietor of Jasuja & Associates having office at Flat No. 76, Sanjay Enclave, G.T.K Depot, Delhi-110033, has certified vide his certificate dated October 19, 2013, that the Net worth of Mrs Anita Dham as on September 30, 2013 is Rs 1566.61 lacs.
3. She is a Director and Promoter of both acquirer company and has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
4. She is holding 1660471 equity shares representing 0.97% of the total paid up equity share capital of the Target Company as on date of DPS.

2. Seller

2.1 Seller - Fortune Buildprop Private Limited

1. Fortune Buildprop (P) Limited is company incorporated under the provisions of Companies Act, 1956 and having its registered office situated at 515, Tolstoy House, Tolstoy Marg, Cannaught Place, New Delhi-110001 and it belongs to Promoter Group of the Target Company.
2. As on the date of Public Announcement, M/s Fortune Buildprop (P) Limited holds 125495880 equity shares/voting rights in the Target Company representing 73.67% of the issued and paid up equity share capital /voting capital of the Target Company.
3. M/s Fortune Buildprop (P) Limited has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**") or under any regulations made thereunder.
4. Following Closing (as defined below), M/s Fortune Buildprop (P) Limited will hold 5495880 equity shares representing 3.23% of the issued and paid up equity share capital /voting capital of the Target Company.

3. Target Company

NEWTIME INFRASTRUCTURE LIMITED

1. The Target Company was originally incorporated as a Private Limited Company and registered with Registrar of Companies, N.C.T of Delhi & Haryana vide its Certificate of Incorporation dated July 5, 1984 under name Kumaon Pharmacaps & Chemicals (P) and the Company was converted in to Public Limited Company vide fresh Certificate of Incorporation dated May 04, 1995 issued by Registrar of Companies, N.C.T of Delhi & Haryana. The name of the Company was changed to Intra Infotech Limited vide fresh Certificate of Incorporation dated March 29, 2001 and further changed to Newtime Infrastructure Limited vide fresh Certificate of Incorporation dated 7th July, 2010, issued by Registrar of Companies, N.C.T of Delhi & Haryana. Presently the Registered Office of the Company is situated at Lotus Plaza, 732/1, Sector-14, Old M G Road, Gurgaon-122001, Haryana. The Company does not belong to any group as such. Phone No. 0124-3817880, Fax No.- 0124-3817899.
2. The Authorized Share Capital of Target Company as on date of DPS is Rs 2400 lacs, comprising of 180000000 equity shares of Rs 1/- (Rupee One Only) each and 6000000 Preference Shares of Rs 10/- each. The issued, subscribed and paid-up equity share capital of Target Company as on date of DPS stood of Rs 2297.96 lacs comprising of 170346000 fully paid up equity share of Rs 1/- (Rupees One Only) each and 5945000 Preference Shares of Rs 10/- each.
3. There are no partly paid up shares in the Company.
4. The target company is engaged in the business of purchasing, investing, acquiring, selling , mortagaging and taking on lease any immovable property as land, building, houses etc and plotting and preparing the same for building township market, commercial complex and all related conveniences thereon.
5. The shares of Target Company are listed on Bombay Stock Exchange Limited (BSE), Mumbai and the shares of the target company are infrequently traded at the Bombay Stock Exchange Limited (BSE).
6. The Brief financials of the target company are as under:

(Amount in Rs Lacs)

Particulars	Year ended June 30, 2011 (Audited)	Year ended June 30, 2012 (Audited)	Year ended June 30, 2013 (Audited)
Total Income/Net Income	187.59	69.46	29.38
Profit After Tax	114.37	17.35	4.55
Earnings Per Share (EPS)	0.07	0.01	0.01
Net worth	2684.73	6647.51	6652.06

* Source: Balance Sheet

4. Details of the Offer

1. This Offer is made to all the equity shareholders of Target Company other than Acquirers, PACs and parties to the share purchase agreement to acquire up to 44289960 equity shares of face value of Rs 1/- each at an offer price of Rs 13/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 57,57,69,480 /- (Rupees Fifty Seven Crore Fifty Seven Lacs Sixty Nine Thousand Four Hundred and Eighty Only) ("Offer Size").
2. The Offer Shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "**Working Day**" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer("**Emerging Voting Capital**")
3. The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	170346000	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	170346000	100

4. The Offer is subjected to the following Statutory Approvals namely:
   (a) As on the date of Public Announcement, no approval of Banks/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirers.
   (b) As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
   (c) The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
   (d) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirer and/ or the PAC to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirer to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.
5. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
6. The Acquirers at present have no intention to sale, lease, dispose of or otherwise encumber any significant material assets of target company or any of its subsidiaries in the succeeding two years, except in the ordinary course of business of target company. However target company's future policy for disposal of its material assets, if any, or any of its subsidiaries will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders of target company, by way of postal ballot and the notice of such postal ballot shall contain as to why such disposal is necessary, in terms of provisions of Regulation 25(2) of the SEBI (SAST) Regulations, 2011.
7. The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement and equity shares if any, presently held by the Acquirers and PACs will result in public shareholding in target company being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and Rule 19A of the Securities Contract Regulations/Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the Acquirers and PACs shall go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirers alongwith PACs goes beyond the limit due to acquisitions as mentioned above, the acquirers hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

1. This Offer is being made in accordance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering in to share purchase agreement with the sellers/promoter group of Target Company.
2. The Acquirer 1, Acquirer 2 ("Together Acquirers"), and the Seller have entered into the share purchase agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Seller have agreed to sell, and the Acquirers have agreed to purchase in cash 120000000 equity shares of the total issued and paid up equity share capital of the company at a price of Rs 1/- (Rupees One Only) per equity shares representing approximately 70.44% of the total paid up equity share capital of the Target Company (the "**Sale Shares**").
   The Details of Sale Shares are as follows.
   I. 120000000 Equity Shares representing 70.44% of the Emerging Voting Capital of the Target from Seller.
   II. Mode of Payment: The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
3. The Acquirers are interested in taking over the management and control of target company. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. Further after successful completion of takeover, the acquirers have no intention to change the existing line of business of target company.

III SHAREHOLDING AND ACQUISITION DETAILS

The Current and Proposed Shareholding of the Acquirers and PACs in Target Company and the Details of their Acquisitions are as under:

Details	Acquirer 1		Acquirer 2		PAC	
	Number of Equity Shares	%*	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of Public Announcement	Nil	N.A	Nil	N.A	1660471	0.97
Shares acquired between the PA date and the DPS date	Nil	N.A	Nil	N.A	Nil	N.A
Shares proposed to be acquired through share purchase agreement	60000000	35.22	60000000	35.22	Nil	N.A
Shares proposed to be acquired under this offer	22144980	13.00	22144980	13.00	Nil	N.A
Post Offer Shareholding*	**82144980**	**48.22**	**82144980**	**48.22**	**1660471**	**0.97**

(1) Computed on the basis of the Emerging Voting Capital.
(2) Assuming full acceptance in the Offer.

IV OFFER PRICE

1. The Equity Shares are listed on the The Bombay Stock Exchange Limited (BSE). The equity shares of the target company on BSE are Infrequently traded, in terms of the SEBI (SAST) Regulations. The trading turnover in the Equity Shares based on the trading volumes on the BSE for the period from October, 2012, to September, 2013 i.e 12 calendar month preceding October, 2013, the month in which the Public Announcement was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e October 2012 to September, 2013	Total Number of Listed Shares	Annualized Trading turnover (as % of total equity shares listed)
BSE	76061	170346000	0.04

Source: www.bseindia.com

2. The Offer Price of Rs 13/- (Rupees Thirteen Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs 1.00
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirers or PACs during the fifty two weeks immediately preceding the date of PA	Nil
c.	The Highest Price paid or payable for any acquisition by the Acquirers or PAC during the twenty six weeks immediately preceding the date of the PA	Nil
d.	The volume weighted average market price of Equity Shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on Bombay Stock Exchange Limited, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, the shares being frequently traded.	Not Applicable
e.	The price determined by taking into account valuation parameters including, book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Rs 12.76*

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer

*Mr. Pankaj Mahajan, Chartered Accountant (Membership No. 091876) Partner of A C Gupta & Associates having office at M M House, 1st Floor, 59, Rani Jhansi Road, New Delhi-110055, Phone No- 011-23619498, 43513668 has valued the equity shares of target company on the basis Net Asset Value, Profit earning Capacity Value and Market Value and calculated the fair value per share is Rs 12.76 per share vide report dated 15th October, 2013.

3. The Acquirers may revise the Offer Price at their discretion or pursuant to any acquisition by the Acquirers and PAC at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirers shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

1. The Acquirers have adequate resources to meet the financial requirements of the Offer. The Acquirers have made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
2. Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 575769480/- (Rupees Fifty Seven Crore Fifty Seven Lacs Sixty Nine Thousand Four Hundred and Eighty Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirers have entered into an agreement (the "**Escrow Agreement**") with Axis Bank Limited, having its Registered Office at 3rd Floor, Trishul, Opp. Samartheswar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006,(the" **Escrow Agent**") and the Manager to the Offer, pursuant to which the Acquirers have deposited Rs. 145000000/- (Rupees Fourteen Crore Fifty Lacs Only) with Axis Bank having its branch office at Green Park, New Delhi, being more than 25% of the total consideration payable to the shareholders under the Open Offer. The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement
3. In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirers, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
4. The Acquirer have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
5. The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals / Other Approvals Required For the Offer

1. As on the date of Public Announcement, no approval of Banks/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirer
2. As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
3. The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
4. In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default , failure or neglect on the part of the Acquirer and/or the Pac to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirer and the PAC to make payment of the consideration to the public shareholders whose shares have been accepted in this offer.
5. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirer shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirer (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII TENTATIVE SCHEDULE OF OFFER

S. No	Activity	Days & Dates
1.	**Date of Public Announcement**	Tuesday, October 15, 2013
2.	Date of Publication of Detailed Public Statement	Wednesday, October 23, 2013
3.	Filing of the Draft letter of Offer to SEBI	Wednesday, October 30, 2013
4.	Last Date for a Competitive Offer(s)	Friday, November 15, 2013
5.	**Identified Date***	**Tuesday, November 26, 2013**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, December 03, 2013
7.	**Last Date for Revising the Offer Price/ Number of Shares.**	**Thursday, December 05, 2013**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Friday, December 06, 2013
9.	**Date of Publication of Offer Opening Public Announcement**	**Monday, December 09, 2013**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Tuesday, December 10, 2013**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Monday, December 23, 2013**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Tuesday, January 07, 2014

*The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.

VIII PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
2. The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance -cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date i.e **Tuesday, November 26, 2013.**
3. The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the Offer, M/s Beetal Financial and Computer Services Pvt. Ltd in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer.
4. In case of the Equity Shares held in dematerialized form, the Depository Participant ("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	**Integrated Master Securities Limited**
DP ID	**IN300724**
Client ID	**10160118**
Account Name	**BEETAL-NEWTIMEINFRASTRUCTURE LIMITED OPEN OFFER ESCROW A/C**
Depository	**National Securities Depository Limited (NSDL)**

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.
Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

5. Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period i.e not later than Monday, December 23, 2013 in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
6. Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (**www.sebi.gov.in**) or from Beetal Financial and Computer Services Pvt Ltd.
   The Detailed Procedure for tendering the Equity Shares in this Offer will be available in the Letter of Offer.

IX Other Information

1. The Directors of the acquirers and PACs accept full responsibility for the information contained in the Public Announcement (PA) and this Detailed Public Statement (DPS) (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
2. The Acquirers have appointed Beetal Financial and Computer Services Pvt Ltd as Registrar to the Offer. Address **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, E. Mail: beetalrta@gmail.com, Tel. Nos.: 29961281-82, Fax No.: 29961284, Contact Person: Mr. Punit Mittal.**
3. This DPS and the PA would also be available on SEBI's Websites (www.sebi.gov.in).
4. The Acquirers reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
5. The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
6. The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
7. If there is any upward revision in the Offer price has been made, an acquirers may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E-mail: dafspl@gmail.com Contact Person: **Mr. Priyaranjan** **SEBI Rgn No.: INM000011484**	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E-Mail: beetalrta@gmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: : **Mr. Punit Mittal** **SEBI Regd. No. INR000000262**

Issued on behalf of the Board of Directors of Acquirers and PACs By Manager to the Offer

Place : New Delhi
Date : October 22, 2013